

THE MINISTER OF STEEL AND HEAVY INDUSTRIES (SHRI C. SUBRAMANIAM) : (a) and (b) They are still under review.

INDIAN MARINE INSURANCE BILL

♦133. SHRI M. P. BHARGAVA: Will the Minister of FINANCE be pleased to refer to the answer given to Starred Question No. 105 in the Rajya Sabha on the 19th June, 1962 and state whether any decision has since been taken on the recommendations of the Law Commission on the Indian Marine Insurance Bill; and if so, what?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI B. R. BHAGAT): Examination of the Law Commission's recommendations is nearly complete and a decision may be shortly expected.

ALLOTMENT OF LAND ON THE TWO SIDES OF RIDGE ROAD

*134. SHRI R. P. N. SINHA: Will the Minister of HOME AFFAIRS be pleased to state whether it is a fact that Government have under consideration a proposal to allot lands on the two sides of Ridge Road and adjoining roads for building houses in New Delhi and if so, whether any decision has been taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): No.

BOUNDARY DISPUTE BETWEEN U.P. AND BIHAR

♦135. SHRI CHANDRA SHEKHAR: Will the Minister of HOME AFFAIRS be pleased to refer to the answer given to Starred Question No. 394 in the Rajya Sabha on the 25th June, 1962 and state:

(a) whether Shri C. M. Trivedi has submitted his report on the boundary dispute between Uttar Pradesh and Bihar;

(b) if so, the details thereof; and

(c) if not, what are the reasons for the delay?

THE MINISTER OF HOME AFFAIRS (SHRI LAL BAHADUR): (a) Not yet

(b) Does not arise.

(c) Shri C. M. Trivedi had discussions with the Chief Ministers of UP. and Bihar on 3-6-62 when it was decided that he would first ask the two State Governments to send him memoranda giving their views on the issues raised by the terms of reference. Thereafter he would visit the areas in dispute and hold further discussions with the State Governments before submitting his report to the Prime Minister. This is bound to take some time.

ELECTIONS TO U.P. LEGISLATIVE COUNCIL FROM LOCAL BODIES CONSTITUENCIES

♦136. SHRI CHANDRA SHEKHAR: Will the Minister of LAW be pleased to state:

(a) whether the Election Commission has received any representation from Uttar Pradesh to the effect that the Government officials should not be allowed to vote in the elections to the Legislative Council from the Local Bodies constituencies; and

(b) if so, who has made this representation and what action has been taken by Government thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI BIBU-DHENDRA MISRA): (a) and (b) The Election Commission had received a representation sent by one "Desh Bhakt", who has given his address as Kulesar House, Bulandshahr, suggesting that it would not be proper for Government officials to vote in the elections to the Legislative Council from the Local Authorities constituencies. A reply was sent to him by the Election Commission that Govern-